

## **Second Round of Consultations on Effective Implementation of Juvenile Justice Act, 2000 – Focus on Rehabilitation Services**

**Organized by Supreme Court JJ Committee, UNICEF and State High Court  
Committees**

### **Background**

Effective implementation of the JJ Act has been a matter of serious concern for the Hon'ble Supreme Court. A one person Committee was set up in August 2013 to ensure the effective implementation of the Juvenile Justice (Care and Protection of Children) Act, 2000. The Committee held a review meeting with the State level Juvenile Justice Committees of the Hon'ble High Courts on 22nd February 2014. One of the suggestions that emerged from the meeting was to hold round table conferences of the High Court Committees to promote learning from across the States and to develop strategies for effective implementation of the JJ Act across the country.

UNICEF has been collaborating with the judiciary in its efforts to build adequate structures and systems for the effective implementation of the JJ Act at the National and State levels. As a follow up to the decision in the 22<sup>nd</sup> February meeting, it was envisaged that a report on the status of implementation of the Act is developed, focusing on the experiences of States, the key bottlenecks and most importantly on concrete recommendations that could be made to help realize this goal.

A series of five Regional Level Round Table Conferences were organized across the country, to deliberate on four major themes, which were as follows:

1. Effective functioning of the Child Welfare Committees
2. Effective functioning of the Juvenile Justice Boards
3. Effective Management of Homes
4. Effective provision of Legal Services to children

The Regional Level Round Table Conferences were the first of its kind in the country and were a breakthrough moment for India - one that enabled dialogue and collective action towards more effective implementation of the JJ Act across the country. This was an opportunity for multiple stakeholders from the participating States to share with one another their problems, experiences, ideas and wisdom and to not only develop strategies for more effective implementation of the JJ Act but to ensure that speedy justice to children becomes a reality for all children in India.

The deliberations during the regional round table conferences revealed that several government and civil society organizations are indeed making efforts to attain this goal,

reflected in the examples of the achievements and good practices shared in all the States. However, what also emerged was an overwhelming clarity that we have miles to go before full realization of the rights of children and families under this law is ensured, as there are many obstacles which require to be removed on a mission mode.

The National Conference held on 25<sup>th</sup> April, 2015 was a culmination of a nationwide process of constructive dialogue facilitated amongst all stakeholders responsible for implementing the Juvenile Justice Act, one that produced deep insights and useful recommendations. A consolidated report reflecting the key highlights of interventions that were made by the participants during the Round Table Conferences was prepared for release by the Hon'ble Chief Justice of India - Mr. Justice H.L. Dattu, during this National Conference.

In the closing session of the National Conference, Hon'ble Justice M.B. Lokur, and Chairperson – Supreme Court JJ Committee expressed a hope that UNICEF would continue to extend its support to the Supreme Court Committee in the second round of deliberations that he envisions as a part of this ongoing endeavor to enable effective implementation of the JJ Act. A key theme that needed to be addressed as felt by all participants was **Restoration and Rehabilitation** in addition to taking stock of the progress of the recommendations from the First Round of the Conferences.

### **Objectives of the Second Round**

- Progress on key recommendations from Round One
- Status of Restoration and Rehabilitation measures
- Presentation on best practices that can be scaled up or replicated from some States/Organizations

### **Methodology**

It is proposed that the respective UNICEF offices in each of the zones organise the consultations in partnership with the High Court, Judicial Academy and State Legal Services Authorities. The consultations will be a combination of presentations by States (template will be shared), plenary discussions and group work. It is proposed that the Centre for Child Rights and Law, National Law University, Bangalore will provide technical support for the rapporteurship in coordination with National Law University chapter (if any) in the host State.

### **Participants (60-70 participants)**

- Supreme Court Committee
- SCPCR
- Members of the High Court Committees of States in the zone
- Chairpersons of SCPCRs

- Representatives of UNICEF
- Representatives from DWCD
- Representatives from Police
- Directors of State Judicial Academy
- Member Secretary of State Legal Services Authority
- Some proactive members of CWC/JJB
- Civil Society/ Academicians working on the issue of Juvenile Justice
- Select Officers in charge of Homes for children

### **Technical and Financial Resources**

UNICEF will partly support the cost of the regional conferences for venue and participation of civil society organisations. Judicial and Government participants would bear their own expenses. The costs of the consultations should be modest.

**Regional Consultation**

**On**

**Strengthening Restoration and Rehabilitation of Children under the  
Juvenile Justice (Care and Protection of Children) Act, 2000**

**12-13 September 2015**

**Venue: High Court Sesquicentennial Hall, Kolkata**

**Organised by:**

**Supreme Court Committee and High Court Committee on  
Juvenile Justice**

**Hosted by:**

**Calcutta High Court, Department of Child Development, Women  
Development & Social Welfare , Government of West Bengal**

**Supported by UNICEF**

**Technical Support from:**

**Centre for Child and the Law (CCL),  
National Law School of India University (NLSIU), Bengaluru**

**&**

**The WB National University of Juridical Sciences (NUJS) Kolkata**

**Day 1 – Saturday 12<sup>th</sup> September 2015**

9.00 – 9.30 AM: **Registration**

**Inaugural Programme:**

9.30 – 10.00 AM : **To be decided by the Host High Court**

10.00 – 10.30 AM: **Coffee / Tea Break**

**Technical Session – 1**

**State experiences on**

- **Follow up of Key Recommendations of First Round of Consultations**
- **Sharing of Best Practices/Challenges for Rehabilitation of Children**

10.30 AM – 11.00 AM **Presentation by Assam**  
(Followed by open house discussion)

11.00 AM – 11.30 PM **Presentation by Nagaland**  
(Followed by open house discussion)

11.30 PM – 12.00 noon **Presentation by Mizoram**  
(Followed by open house discussion)

12.00 Noon-12.30 PM **Presentation by Arunachal Pradesh**  
(Followed by open house discussion)

12.30 PM-1.00 PM **Presentation by Tripura**  
(Followed by open house discussion)

1.00 PM-1.30 PM **Presentation by Meghalaya**  
(Followed by open house discussion)

1.30 PM – 2.30 PM **Lunch**

2.30 PM – 3.00 PM **Presentation by Manipur**  
(Followed by open house discussion)

3.00 PM-3.30 PM **Presentation by Sikkim**  
(Followed by open house discussion)

3.30 PM – 4.00 PM **Presentation by West Bengal**  
(Followed by open house discussion)

4.00 PM – 4.30 PM **Coffee / Tea Break**

4.30 PM – 5.30 PM **Break-out groups to deliberate on (i) Challenges and (ii) Way Forward**

**Facilitated by CCL, Bangalore**

**Group 1: Social Investigation Reports and Individual Care Plans**

**Group 2: Rehabilitation of Juveniles in Conflict with Law**

**Group 3: De-institutionalization & Alternative care**

**Group 4: Social Integration and Restoration, Repatriation and After Care**

**Day 2 – Sunday 13 September 2015**

**Technical Session – 2**

09.30 AM – 10.00 AM	Summary Report of Proceedings of the Round Table by CCL & Open House
	<b>Presentations by Groups on Way Forward</b>
10.00 AM – 10.45 AM	<b>Group 1:</b> Social Investigation Reports and Individual Care Plans – Way Forward and Action Plan
10.45 AM – 11.30 AM	<b>Group 2:</b> Rehabilitation of Juveniles in Conflict with Law – Way Forward and Action Plan
11.30 AM – 12.00 PM	<b>Coffee/Tea Break</b>
12.00 PM – 12.45 PM	<b>Group 3:</b> De-institutionalization & Alternative care – Way Forward and Action Plan
12.45 PM – 1.30 PM	<b>Group 4:</b> Social Integration and Restoration, Repatriation and After Care – Way Forward and Action Plan
1.30 PM – 1.45 PM	<b>Valedictory Session</b>
	Remarks and Observations JJC, Calcutta High Court
	Closing Remarks Hon'ble Mr. Justice Madan B. Lokur Judge, Supreme Court of India
	Vote of Thanks JJC, Calcutta High Court
1.45 PM onwards	<b>Lunch and Departure</b>

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